



**APPLICATION FORM FOR SOVEREIGN GOLD BOND 2023-24**

(Put ✓ wherever required)

<b>Name of Receiving Office</b>													<b>Name of Branch:</b>									
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Mode of Subscription  Cash  Cheque / DD  Electronic Transfer

	Grams of Gold Applied for	Cheque / Demand Draft Drawn on (Name of the Bank & Branch)	Cheque / Demand Draft No.	Dated
(In figures)				
(In words)				

Amount: Rs. (in figures) \_\_\_\_\_ (in words) \_\_\_\_\_

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PAN number of the first/ sole applicant (mandatory)									
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**Applicant status:** Resident Individual [ ], Trusts [ ], Charitable Institution [ ], University [ ], others [ ], Please specify: \_\_\_\_\_

**Applicant(s) Detail** (in block letters)

EXISTING RBI INVESTOR ID,

IF ANY FIRST/ SOLE APPLICANT'S NAME IN FULL,

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Date of Birth (minor)

Passport/Aadhar / PAN /TAN / Voter ID No. (any one of the above)

Passport/Aadhar / PAN /TAN / Voter ID No. (any one of the above)

SECONDAPLICANT'S NAME IN FULL

Passport/Aadhar / PAN /TAN / Voter ID No. (any one of the above)																					

Guardian (in case of minor)



Date, Bank Stamp &amp; Signature of the authorized official of the bank/Post Office

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**In case of thumb impression, attestation by two witnesses**

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**Witnesses:**

Name of 1st Witness \_\_\_\_\_ Name of 2nd Witness \_\_\_\_\_

Address \_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

Signature \_\_\_\_\_

**H.U.F. declaration** (mandatory, if applicant is Karta of HUF)

I,.....,residing at the address given against First Applicant, do solemnly affirm that I am the Karta of the Hindu Undivided Family and as such have full powers to sell, endorse, transfer or otherwise deal in the Sovereign Gold bonds 2023-24, standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (Name of the HUF) .....

Place \_\_\_\_\_

(Signature of the Karta with seal of HUF)

Date \_\_\_\_\_

**For Office use only**

Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt.A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declaration obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information

**Part of Form A****Information for Investors of Sovereign Gold Bond 2023-24**

Item	Sovereign Gold Bond 2023-24
1) Category of Investor	The Bonds will be restricted for sale to resident Indian entities including individuals, HUFs, Trusts, charitable institutions and Universities.
2) Limit of investment	Minimum subscription of One Gram and Maximum investment of Four kg for individuals and HUF and 20kg for trust and similar entities per investor per annum.
3) Date of Issue of bonds	Date of receipt of bond will be the same which is inscribed on the holding certificate.
4) Forms of Bonds	Demat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited directly into the account mentioned in the application form or in the Account linked with the Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is <b>not payable</b> .
7) Bank account	It is mandatory for the investors to provide bank account details to facilitate payment of interest /maturity value.
8) Nomination Facility	The sole Holder or all the joint holders may nominate a maximum of two persons as nominee.

9) Maturity period	Eight years from the date of issue.
10) Premature redemption	On the coupon dates after fifth year from the date of issue of Bond
11) Tradability	Bonds will be tradable.
12) Loans from banks against the security of these bonds	The holders of the said securities shall be entitled to create pledge, hypothecation or lien in favour of scheduled banks.
13) Application forms	Branches of specified Nationalized Banks, Scheduled Private Banks, Scheduled Foreign Banks, , designated Post offices, Stock Holding Corporation of India Ltd. (SHIL), the authorised stock exchanges, and Clearing Corporation of India Limited (CCIL) or any other entity as may be approved by RBI.

#### **Instructions for Investors/ Applicants**

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility **is not available** in case the investment is **on behalf of minor**.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) Post maturity interest is not payable.
- k) Indicate your date of birth.

#### **Rights of the Investors**

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the demat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2023-24 are available on the website at [www.rbi.org.in](http://www.rbi.org.in).
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

**THE REGIONAL DIRECTOR,  
RESERVE BANK OF INDIA,  
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/  
BANKING OMBUDSMAN  
(LOCATION)**

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YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

**THE CHIEF GENERAL MANAGER  
INTERNAL DEBT MANAGEMENT DEPARTMENT  
CENTRAL OFFICE  
FORT, MUMBAI-400 001, MAHARASHTRA**

Disclaimer: - I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant

**Form 'B'**  
[See Paragraph 5(4)]  
**Acknowledgement Receipt**

Application No.....

Date ...../...../.....

Received from Mr/Mrs/Ms.....Cash/  
Demand Draft/Cheque No./Electronic Transfer/..... dated ...../...../.....  
drawn on (Bank and branch)  
.....for \_\_\_ grams totaling an  
amount of ₹..... (Rupees..... only) for the  
purchase of Sovereign Gold Bond 2023-24 – Series I/II for a period of 8 years, interest payable on basis of the  
nominal value of .....  
(Rupees.....only).

(Stamp / Seal of the Receiving Office)

**Form 'C'**  
[See paragraph 6 (1)]



भारत सरकार

Government of India

सॉवरेन स्वर्ण बांड 2023-24

SOVEREIGN GOLD BOND 2023-24

Certificate Number-

मैं एतद द्वारा प्रमाणित करता हूँ कि श्री/ श्रीमती \_\_\_\_\_ यूनिट सॉवरेन स्वर्ण बांड 2023-24(श्रृंखला I/II) के पंजीकृत धारक हैं। सॉवरेन स्वर्ण बांड 2023-24 (श्रृंखला I/II) के प्रारंभिक निवेश ₹ \_\_\_\_\_ पर प्रति वर्ष \_\_\_\_\_ प्रतिशत ब्याज दिया जाएगा, जिसका भुगतान छह माह के अंतराल पर \_\_\_\_\_ तारीख और \_\_\_\_\_ तारीख को प्रतिवर्ष किया जाएगा। बांड \_\_\_\_\_ को उन्मोचनीय होगा और समयपूर्व उन्मोचन का विकल्प पांच वर्ष बाद ब्याज भुगतान की तारीखों को उपलब्ध होगा।

I hereby certify that, Smt. /Shri \_\_\_\_\_ is the registered holder of \_\_\_\_\_ units of Sovereign Gold Bond 2023-24 – Series I/II. The Sovereign Gold Bond 2023-24 – Series I/II will bear interest at \_\_\_\_\_ percent per annum on initial investment of ₹ \_\_\_\_\_, payable at half yearly intervals on \_\_\_\_\_ and \_\_\_\_\_ every year. The Bonds are redeemable on \_\_\_\_\_ with the option for early redemption after fifth year on interest payment dates.

आवेदन प्राप्तकर्ता कार्यालय  
Application Receiving Office

यह प्रमाणपत्र प्रणाली आधारित है अतः हस्ताक्षर आवश्यक नहीं।

This is a system generated certificate and does not require any signature.

**Form 'D'**

[See paragraph 16]

**NOMINATION**

I/We ..... (Name and address), the holder/s of Stock certificate /BLA No.....for the loan..... hereby nominate the following person/s who shall on my/our death have the right to the Government securities/Bonds and receive payment of the amount for the time being due on the Government securities/Bonds specified below:

**PARTICULARS OF NOMINEE:**

Date of issue	Amount ₹	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relation-Ship to holder/s	Particulars Of bank account

**To be filled in case if nominee is minor:** As..... the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kumari ..... to receive the amount for the time being due to the above Government securities/Bond in the event of my/our death during the minority of the said nominee.....

**If the nomination is in substitution of the one already made:** This nomination is in substitution of the nomination dated.....made by me/us and registered on your books at.....which shall stand cancelled on registration of this nomination.

Place: \_\_\_\_\_

(Signature(s) of the Stock Certificate holder(s)  
/BLA holder(s))

Date: \_\_\_\_\_

Signature with name and address of witnesses:

1.....  
2.....

**Acknowledgment**

We acknowledge having registered the nomination in favour of..... (Name of nominees) for the Stock Certificate/BLA No.....for the loan..... and the nomination registration no. is..... Please quote the above nomination registration no. in all communication pertaining to change or cancellation of nomination.

Date:.....

Authorised Official.....

**Form 'E'**

[See paragraph 16]

**CANCELLATION OF NOMINATION**

I/We.....(name and address) do here by cancel the nomination dated.....made by me/us in respect of the following Stock certificate/Bond Ledger Account No., and registered by the Public Debt Office/branch of the Agency bank on.....(date) vide Registration No.....

**Particulars of the Stock Certificate/ Bonds**

Date of Issue	Nomenclature of The loan	Stock Certificate/ BLA No.	Amount(₹)

Place: \_\_\_\_\_ (Signature(s) of the Stock Certificate holder(s))

Date: \_\_\_\_\_ /BLA holder(s))

Signature with name and address of witnesses:

1.....

2.....

**Acknowledgment**

We acknowledge having cancelled the nomination in favour of ..... (Name of Nominees) for the Stock Certificate/BLA No.....for the loan .....noted vide our nomination registration no..... Dated.....

Date:.....Authorised Official.....

**Form 'F' [See paragraph 17]****TRANSFER OF STOCK CERTIFICATES**

I/We\* ..... (transferor/s) do hereby assign and transfer my/our\* interest or share in the inscribed stock certificate number.....of ..... percent Government Loan of ..... amounting to `..... being the amount /a portion of the stock for `..... as specified on the face of this instrument together with the accrued interest thereon to.....(transferee/s), his/her/their\* executors, administrators or assigns, and I/We\* ..... do freely accept the stock certificate number.....to the extent it has been transferred to me/us\*.

I/We\*.....(transferee/s) hereby request that on my/our\*being registered as the holder/s of the stock transferred to me/us\*, the above stock certificate to the extent it has been transferred to me/us\*may be renewed in my/our\*name (s)/converted in my/our\*name(s).

@I/We\*.....(transferor/s) hereby request that on the above transferee(s) being registered as the holder/s of the stock hereby transferred to him/them\*, the aforesaid stock certificate to the extent it has not been transferred to him/them\*may be renewed in my/our\*name(s).

As witness, our hand the ..... day of ..... two thousand and.....

Signed by the above-named transferor In the presence of **.....	Signature of transferor..... Address:.....
Signed by the above-named transferee In the presence**.....	Signature of transferee..... .....

\*: Delete whichever is not applicable.

@: This paragraph is to be used only when a portion of the Certificate is transferred.

\*\*: Signature, occupation and address of witness. Witness should be different for Transfer or and transferee.

**Transferred:**

Stock Certificate issued. No/s.....dated..... Manager, Reserve Bank of India, .....

## Annexure I

(Refer to para 2(b) of notification dated June 14, 2023)

## List of Scheduled Commercial Banks

	PUBLIC SECTOR BANKS		PRIVATE BANKS
1	State Bank of India	1	Axis Bank Ltd.
2	Bank of Baroda	2	Catholic Syrian Bank Ltd.
3	Bank of India	3	City Union Bank Ltd.
4	Bank of Maharashtra	4	Development Credit Bank Ltd.
5	Canara Bank	5	Dhanlaxmi Bank Ltd.
6	Central Bank of India	6	Federal Bank Ltd.
7	Indian Bank	7	HDFC Bank Ltd.
8	Indian Overseas Bank	8	ICICI Bank Ltd.
9	Punjab National Bank	9	IndusInd Bank Ltd.
10	Punjab & Sind Bank	10	Jammu & Kashmir Bank Ltd.
11	Union Bank of India	11	Karnataka Bank Ltd.
12	UCO Bank	12	Karur Vysya Bank Ltd.
		13	Kotak Mahindra Bank Ltd.
		14	Nainital Bank Ltd.
		15	RBL Bank Ltd.
		16	South Indian Bank Ltd.
		17	Tamilnad Mercantile Bank Ltd.
		18	Yes Bank Ltd.
		19	Bandhan Bank
		20	IDFC First Bank Ltd
		21	IDBI Bank Ltd.



FOREIGN BANKS			
1.	Australia and New Zealand Banking Group Ltd.	24.	Woori Bank
2.	Bank of Bahrain & Kuwait BSC	25.	KEB Hana Bank
3.	AB Bank Ltd.	26.	Industrial Bank of Korea
4.	Sonali Bank Ltd.	27.	Kookmin Bank
5.	Bank of Nova Scotia	28.	Bank of Ceylon
6.	Industrial & Commercial Bank of China Ltd.	29.	Credit Suisse A.G
7.	BNP Paribas	30.	CTBC Bank Co., Ltd.
8.	Credit Agricole Corporate & Investment Bank	31.	Krung Thai Bank Public Co. Ltd.
9.	Societe Generale	32.	Abu Dhabi Commercial Bank Ltd.
10.	Deutsche Bank	33.	Mashreq Bank PSC
11.	HSBC Ltd	34.	First Abu Dhabi Bank PJSC
12.	PT Bank Maybank Indonesia TBK	35.	Emirates Bank NBD
13.	Mizuho Bank Ltd.	36.	Barclays Bank Plc.
14.	Sumitomo Mitsui Banking Corporation	37.	Standard Chartered Bank
15.	MUFG Bank, Ltd.	38.	NatWest Markets Plc
16.	Cooperatieve Rabobank U.A.	39.	American Express Banking Corporation
17.	Doha Bank	40.	Bank of America
18.	Qatar National Bank	41.	Citibank N.A.
19.	JSC VTB Bank	42.	J.P. Morgan Chase Bank N.A.
20.	Sberbank	43.	SBM Bank (India) Limited
21.	United Overseas Bank Ltd	44.	DBS Bank India Limited
22.	FirstRand Bank Ltd	45.	Bank of China Ltd.
23.	Shinhan Bank		

**Annexure-II**

(Refer to para 2(b) of Notification dated June 14, 2023)

List of Post Offices is provided in the Press Release of Reserve Bank of India dated June 14, 2023 at [www.rbi.org.in](http://www.rbi.org.in)

**Annexure III**

(Refer to para 2(b) of Notification dated June 14, 2023)

**List of recognised Stock Exchanges and other entities authorised as Receiving offices for the Sovereign Gold Bonds 2023-24**

1. National Stock Exchange of India Ltd. (NSE)
2. Bombay Stock Exchange Ltd. (BSE)
3. Stock Holding Corporation of India Ltd. (SHCIL)
4. Clearing Corporation of India Limited (CCIL)